

THE HIGH COURT OF ORISSA, CUTTACK

NOTIFICATION

No. 913/R Dated, the 21st June, 2023

Pursuant to the Judgment dated 15.12.2022 of the Hon'ble Supreme Court of India in Civil Appeal No. 9322 of 2022 titled *Gohar Mohammed v. Uttar Pradesh State Road Transport Corporation & Ors*, it is hereby notified that in Motor Accident Claim Cases, if the claimant(s) or legal representative(s) of the deceased have filed separate claim petition(s) in the territorial jurisdiction of different High Courts, the first claim petition filed by the claimant(s)/ legal representative(s) shall be maintained by the said Claims Tribunal and the subsequent claim petition(s) shall stand transferred to the Claims Tribunal where the first claim petition was filed and pending. The claimant(s) are not required to approach the Hon'ble Supreme Court of India seeking transfer of the other claim petition(s) filed in the territorial jurisdiction of different High Courts.

This notification shall come into force with immediate effect.

BY ORDER

J. K. Singh
21/06/2023

REGISTRAR GENERAL

Memo No. 9283 (50) Dated, 21st June, 2023
[XI-11/2023]

Copy forwarded to:-

1. The Secretary General, Supreme Court of India, New Delhi
2. The Registrar Generals of all High Courts.
3. The Principal Secretary to Govt. of Odisha, Law Deptt., Bhubaneswar
4. The Director, Public Prosecution, Odisha, Cuttack
5. The Director, Odisha Judicial Academy, Cuttack
6. The Advocate General, Odisha, Cuttack
7. The Deputy-Solicitor General of India for High Court of Orissa
8. The Member-Secretary, OSLSA, Cuttack
9. The Secretary, Orissa High Court Bar Association, Cuttack
10. The Chairman, Bar Council of Odisha, Cuttack
11. The Secretary, Orissa High Court Legal Services Committee
12. The Dist. & Sessions Judge,(All) to forward this Notification to all the MACTs and Bar Associations in their respective Districts.

for information and necessary action.

J. K. Singh
21.6.23

Special Officer (Special Cell)

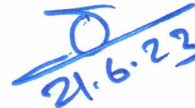
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Memo No. 9284 (120) Dated 21st June, 2023

Copy forwarded to the:-

1. All officers of the Court,
2. Joint Registrar-Cum-Principal Secretary to Hon'ble the Chief Justice
3. Addl. Principal Secretaries/ Sr. Secretaries/ Secretaries attached to Hon'ble Judges of the Court.
4. All Superintendent/ Section Officer of the Court,
5. Superintendent, Computer Section to upload the same in the Court's website.
6. Notice Board.

for information and necessary action.


21.6.23

Special Officer (Special Cell)